BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1107 OF 2024

IN THE MATTER OF:

Manoj Tyagi & Ors ...Applicant(s)

Versus

State of Uttar Pradesh & Ors ....Respondent(s)

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Additional Reply Affidavit Of District Magistrate Pilibhit in compliance of order dated 28.03.2025 passed by this Hon'ble Tribunal.	
2.	**ANNEXURE R-1** A Copy Joint Inspection report dated 23.07.2025	

FILED THROUGH

DATED: - 06.08.2025

Ankit Verma

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

MOB: - 09990804440 **Email-ankit.scngtup@gmail.com**

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 1107 OF 2024

IN THE MATTER OF:

Manoj Tyagi & Ors .....Applicant(s)

Versus

State of Uttar Pradesh & Ors ...Respondent(s)

ADDITIONAL REPLY AFFIDAVIT OF DISTRICT MAGISTRATE PILIBHIT IN COMPLIANCE OF ORDER DATED 28.03.2025 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent Herein states as under

MOST RESPECTFULLY SHOWETH:

I, Gyanendra Singh aged about 56 years, S/o Shri Dev Singh presently posted as District Magistrate District Pilibhit, Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

That I am above mentioned authorized officer of the answering Respondent and is duly competent to file the present additional affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

1. That the Deponent has read and understood the contents of the present additional affidavit. The averments made in the Original Application which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

2. That this Hon'ble Tribunal vide it's order dated 28.03.2025 was pleased to pass the following directions:

   ".........3 DM, Pilibhit is directed to file within two months additional affidavit mentioning in detail the measures taken/to be taken for rejuvenation of the ponds in question........"

3. That the present additional reply affidavit is being filed in respectful compliance of the order dated 28.03.2025 passed by this Hon'ble Tribunal.

4. That in compliance of order dated 14.11.2024 passed by this Hon'ble Tribunal, the deponent vide his office order no. 1097/OA No.1107/2024 dated 28.11.2024 constituted a joint committee, comprising of officials of District Administration Pilibhit and directed them to ascertain the allegations raised by the applicants and submit a compliance report within one week.

5. That the aforesaid joint committee comprising of City Magistrate Pilibhit, Sub Divisional Magistrate Sadar, Divisional Forest Officer Pilibhit and Regional Officer/Assistant Environment Engineer Pollution Control Board Bareilly earlier inspected the alleged areas on 30.11.2024 which have been raised in the instant Original Application and submitted their report to the deponent.

6. That in respectful compliance of the order dated 08.07.2025 passed by this Hon'ble Tribunal the joint committee again inspected both the gatas situated at Gata No.1282/1 admeasuring area of 0.975 hectares and Gata No.148 (1.007ha) on 23.07.2025. Apart from the members of the joint committee, Revenue Officials of the District Administration namely Mr Punnet Yadav, Regional Lekhpal, Mr Tej Bahadur Revenue Inspector, Mr Prakhar Singh Naib Tehsildar, Mrs Archi Gupta Tehsildar Sadar, Pilibhit were also present.

7. That during inspection on 23.07.2025 it was observed that the ponds are not encroached. The natural stream of pond was flowing and the nature of pond was not disturbed and was same as per the available revenue records. The said fact was also recorded by the committee in its earlier report. It was further informed by the Committee that the process for fish farming on leases is being done on the ponds by the Nagar Palika Parishad Pilhibhit.

8. That the second joint inspection report dated 23.07.2025 submitted by the joint committee to the deponent is annexed herewith and marked as **Annexure R-1.**

9. That the deponent herein has perused the joint committee report. Both the ponds are filled with adequate water and are free from any kind of encroachment as alleged in the instant Original Application; therefore the rejuvenation of the ponds is not required.

10. That the deponent undertakes before this Hon'ble Tribunal that the orders passed by this Hon'ble Tribunal will be complied in letter and spirit and will further ensure that the nature of both ponds in District Pilhibhit are not disturbed or encroached upon in future also.

11. That in the interest of justice, the present additional reply affidavit may be taken on record.

DEPONENT

Verification

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this day of 05 Aug, 2025.

DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
ORIGINAL APPLICATION NO. 1107 OF 2024

IN THE MATTER OF:

Manoj Tyagi & Ors ....Applicant(s)

Versus

State of Uttar Pradesh ....Respondent(s)

AFFIDAVIT

I, Gyanendra Singh S/o Shri Dev Singh aged about 56 years presently posted as District Magistrate Pilibhit, Uttar Pradesh, do hereby solemnly affirm and declare as under-

1. That I am fully acquainted with the facts and circumstances and records of the case and thus competent to swear the present affidavit.

2. That the contents of the accompanying reply have been prepared under my instructions and have been understood by me and I declare the same to be true and correct to my knowledge of facts and law.

3. The contents as stated above are true and correct to my knowledge and belief.

Verification

It is verified at Pilibhit on 5th August 2025 that the contents of the present application are true and correct and nothing has been concealed there from.

DEPONENT

Name GYANENDRA SINGH S/o DEV SINGH
Age 56 R/o DM PILIBHIT
Identified by Sri HARSH WARDHAN PANDEY
Now to be personally has verified on
Attestations the Contents of this affidavite ase
Know to me I accept this affidavite and afirn
This affidavit Certified by me on 5/8/25 The same
at 12:25 AM/P.M. Place, Pilibhit (U.P.)
Name and Adders of the
Identified parson on........ Oath Commissioner
05/08/25

जिलाधिकारी,
पीलीभीत।

महोदय,

कृपया अपने कार्यालय पत्रांकः 1097/ओ0ए0नं0– 1107/2024 दिनांक 28.11.2024 का संदर्भ ग्रहण करने का कष्ट करें, तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0–1107/2024 " मनोज त्यागी व अन्य बनाम् स्टेट ऑफ यू0पी0" में पारित आदेश दिनांक 28.03.2025 एवं दिनांक 08.07.2025 के अनुपालन में आपके द्वारा गठित संयुक्त समिति के द्वारा दिनांक 23.07.2025 को स्थलीय निरीक्षण किया गया।

स्थलीय निरीक्षण उपरांत संयुक्त समिति की आख्या संलग्न कर अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है।

(सुनील सिंह चौहान)
सहायक वैज्ञानिक अधिकारी,
उ0प्र0 प्रदूषण नियंत्रक बोर्ड,बरेली।

(चन्द्रेश कुमार)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रक बोर्ड, बरेली।

(अंजनी कुमार श्रीवास्तव)
उप प्रभागीय वनाधिकारी
पीलीभीत।

(श्रद्धा सिंह)
उप जिलाधिकारी(सदर),
पीलीभीत।

23/7/025
(विजय वर्धन तोमर)
नगर मजिस्ट्रेट,
पीलीभीत।

(ज्ञानेन्द्र सिंह)
जिलाधिकारी
पीलीभीत।

COMMISSIONER DISTT. COURT PILIBHIT
Sl. No. 5906
Date 05/08/25

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 नं0–1107/2024 "मनोज त्यागी व अन्य बनाम् स्टेट ऑफ यू0पी0" में पारित आदेश दिनांक 28.03.2025 एवं दिनांक 08.07.2025 के अनुपालन में तालाबों के पुनरूद्धार के सम्बंध में स्थल निरीक्षणोपरांत संयुक्त समिति की आख्या।

कृपया मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 नं0–1107/2024 "मनोज त्यागी व अन्य बनाम् स्टेट ऑफ यू0पी0" में पारित आदेश दिनांक 14.11.2024 के अनुपालन में जिलाधिकारी पीलीभीत द्वारा अद्योहस्ताक्षरी को नोडल अधिकारी नामित करते हुये निम्नानुसार जॉच कमेटी का गठन किया गया था:–

क्र0सं0	सम्बंधित विभाग/अधिकारी	पदनाम
1	नगर मजिस्ट्रेट, पीलीभीत।	नोडल अधिकारी
2	उप जिलाधिकारी, सदर, पीलीभीत।	सदस्य
3	उप प्रभागीय वनाधिकारी, पीलीभीत।	सदस्य
4	क्षेत्रीय अधिकारी/सहायक वैज्ञानिक अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली।	सदस्य

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 नं0–1107/2024 "मनोज त्यागी व अन्य बनाम् स्टेट ऑफ यू0पी0" में पुनः दिनांक 28.03.2025 के बिन्दु संख्याः 3 में निम्न आदेश पारित किया गया है:–

"DM, Pilibhit is directed to file within 02 months additional affidavit mentioning in detail the measures taken/to be taken for rejuvenation of the ponds in question."

तदोपरांत पुनः पारित आदेश दिनांक 08.07.2025 में उपरोक्त शपथपत्र को 01 सप्ताह में दाखिल किये जाने के निर्देश दिये गये हैं।

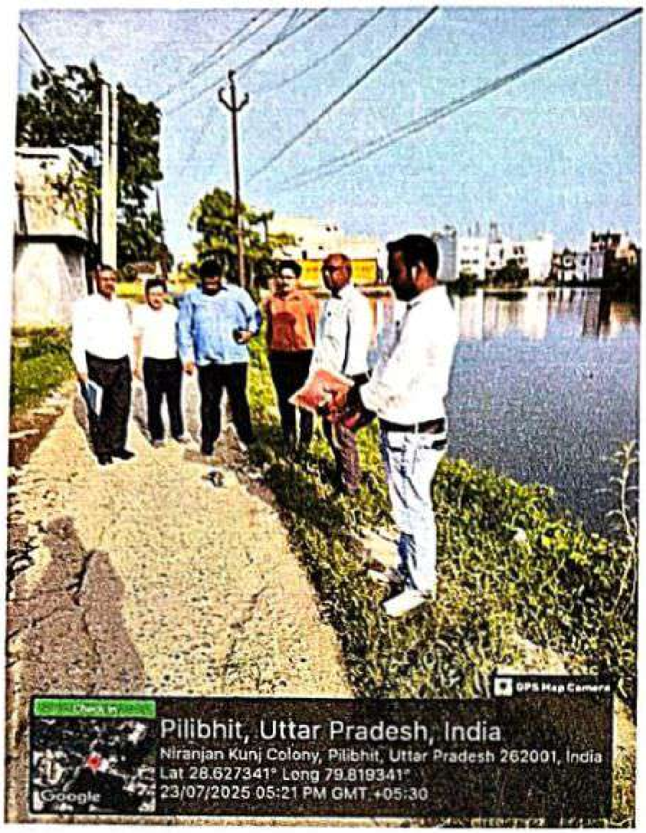
तत्क्रम में संयुक्त समिति के द्वारा दिनांक 23.07.2025 को पुनः तालाबों का स्थलीय निरीक्षण किया गया एवं तथ्यों/अभिलेखों की जॉच की गयी। जॉच आख्या निम्नवत है:–

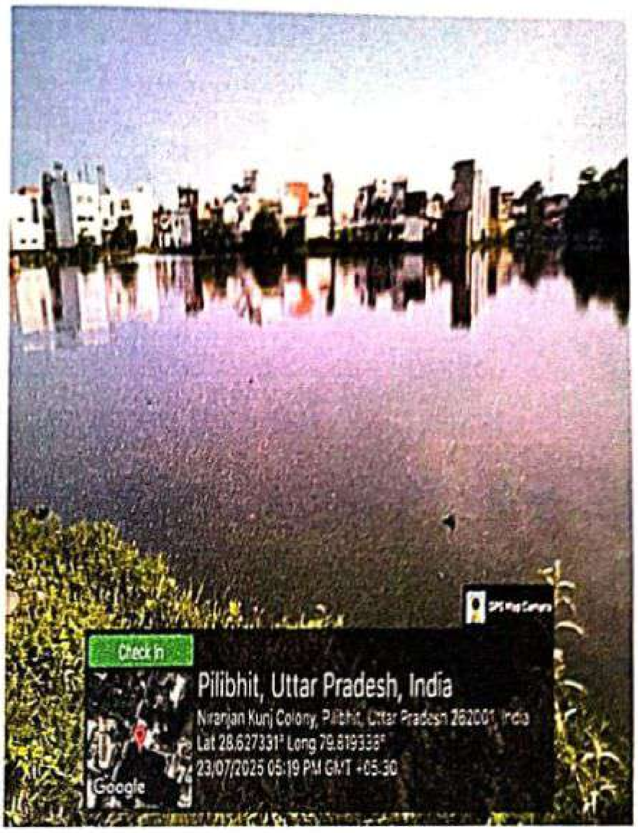
आदेश के बिन्दु संख्याः 3(क)– संयुक्त समिति द्वारा स्थलीय निरीक्षण किया गया। निरीक्षण के समय श्री पुनीत यादव, क्षेत्रीय लेखपाल, श्री तेजबहादुर, राजस्व निरीक्षक नगर, श्री प्रखर सिंह, नायब तहसीलदार नगर, श्रीमती अर्ची गुप्ता, तहसीलदार सदर, पीलीभीत के द्वारा अवगत कराया गया कि ग्राम मुड़िया पनई उर्फ सुनगढ़ी अन्दर चुंगी, पर0 तह0 व जिला पीलीभीत की नान जेड ए0 खतौनी में अंकित नाम मालिकान मिलकियत सरकार जेरे इन्तेजाम नगरपालिका परिषद, पीलीभीत श्रेणी–15 आकृषिक भूमि (1) जलमग्न भूमि की खाता सं0 79 पर स्थित गाटा सं0 148 रकवा 1.007 हे0 बतौर तालाब दर्ज अभिलेख है।

संयुक्त समिति द्वारा अभिलेखीय साक्ष्य एवं राजस्व अधिकारी/कर्मचारी द्वारा बताये गये तथ्यों का अध्ययन किया गया। प्रश्नगत तालाब पर कोई अतिक्रमण नहीं पाया गया। प्रश्नगत तालाब मौके पर तालाब के स्वरूप में स्थित है। नगर पालिका परिषद, पीलीभीत द्वारा अवगत कराया गया कि तालाब में पट्टे पर मछली पालन का कार्य किया जा रहा है। अभिलेखीय साक्ष्य एवं तथ्य स्थलीय निरीक्षण में सही पाये गये। (फोटोग्राफ संलग्न)

पेज 2 पर.....

COMMISSIONER SL. No. 5906 Date 05/08/25 COURT PILIBHIT





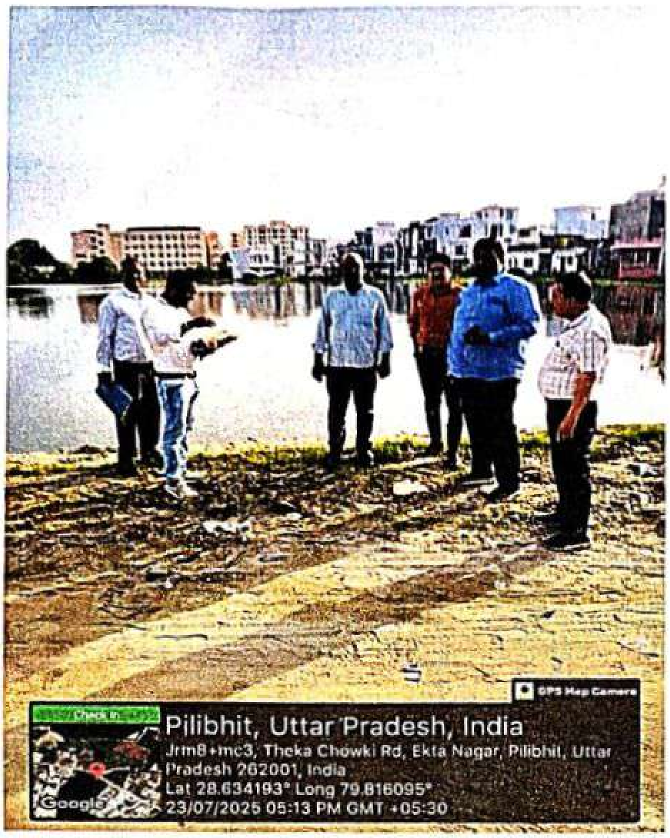
स्थल पर तालाब पूर्ण रूप से जल से भरे हुये हैं जिनका जलस्तर मुख्य टनकपुर रोड से लगभग 2.50 फिट नीचे है, इस तालाब में वर्ष भर पानी भरा रहता है। नगर पालिका परिषद, पीलीभीत द्वारा अवगत कराया गया कि तालाब में पट्टे पर मछली पालन का कार्य किया जा रहा है। चूँकि तालाब पूर्णतया जल से भरे हुये हैं एवं मछली पालन किया जा रहा है, ऐसी स्थिति में तालाब के पुनरूद्धार की आवश्यकता प्रतीत नही होती है।

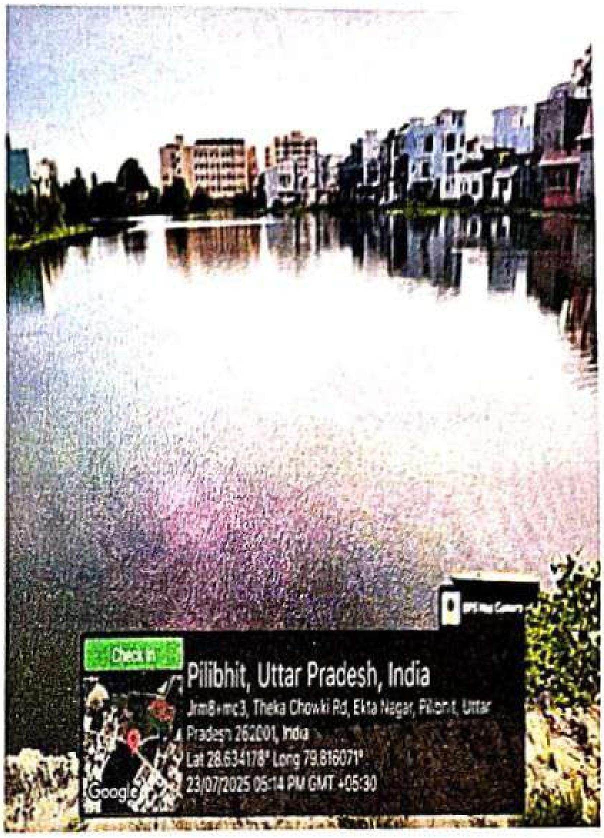
आदेश के बिन्दु संख्याः 3(ख)– संयुक्त समिति द्वारा स्थलीय निरीक्षण किया गया। निरीक्षण के समय श्री पुनीत यादव, क्षेत्रीय लेखपाल, श्री तेजबहादुर, राजस्व निरीक्षक नगर, श्री प्रखर सिंह, नायब तहसीलदार नगर, श्रीमती अर्ची गुप्ता, तहसीलदार सदर, पीलीभीत के द्वारा अवगत कराया गया कि ग्राम देशनगर अन्दर चुंगी, पर0 तह0 व जिला पीलीभीत में स्थित गाटा सं0 1282/1 रकवा 0.975 हे0 बतौर श्रेणी–6(1) जलमग्न भूमि तालाब दर्ज अभिलेख है।

संयुक्त समिति द्वारा अभिलेखीय साक्ष्य एवं राजस्व अधिकारी/कर्मचारी द्वारा बताये गये तथ्यों का अध्ययन किया गया। प्रश्नगत तालाब पर कोई अतिक्रमण नहीं पाया गया। प्रश्नगत तालाब मौके पर तालाब के स्वरूप में स्थित है। नगर पालिका परिषद, पीलीभीत द्वारा अवगत कराया गया कि वर्तमान में उक्त तालाब को मछली पालन हेतु पट्टे पर दिये जाने की प्रक्रिया की जा रही है। अभिलेखीय साक्ष्य एवं तथ्य स्थलीय निरीक्षण में सही पाये गये। (फोटोग्राफ संलग्न)

पेज 3 पर.....

NORTH COMMISSIONER DISTT. COURT PILIBHIT
SL. No. 5906
Date 05/08/25





स्थल पर तालाब पूर्ण रूप से जल से भरे हुये हैं जिनका जलस्तर ठेका चौकी रोड से लगभग 02 फिट नीचे है, इस तालाब में वर्ष भर पानी भरा रहता है। नगर पालिका परिषद, पीलीभीत द्वारा अवगत कराया गया कि वर्तमान में उक्त तालाब को मछली पालन हेतु पट्टे पर दिये जाने की प्रक्रिया की जा रही है। चूँकि तालाब पूर्णतया जल से भरे हुये हैं एवं मछली पालन हेतु पट्टे पर देने की कार्यवाही की जा रही है, ऐसी स्थिति में तालाब के पुनरूद्धार की आवश्यकता प्रतीत नही होती है।

उपरोक्त आख्या मा0 अधिकरण के द्वारा पारित आदेश के अनुपालन में सुलभ संदर्भ हेतु प्रस्तुत है।

(सुनील सिंह चौहान)
सहायक वैज्ञानिक अधिकारी,
उ0प्र0 प्रदूषण नियंत्रक बोर्ड,बरेली।

(चन्द्रेश कुमार)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रक बोर्ड, बरेली।

(अंजनी कुमार श्रीवास्तव)
उप प्रभागीय वनाधिकारी
पीलीभीत।

(श्रद्धा सिंह)
उप जिलाधिकारी(सदर),
पीलीभीत।

(विजय वर्धन तोमर)
नगर मजिस्ट्रेट,
पीलीभीत।

NORTH COMMISSIONER
SL No. 5906
Date 05/08/25
COURT